

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA No. 155/2026 in Petition No.217/MP/2024**

Subject : Application under Section 94 of the Electricity Act, 2003 on behalf of Respondent No.1 viz. IL&FS Tamil Nadu Power Company Limited, seeking permission for placing reply in the present Petition on record.

Applicant : IL&FS Tamil Nadu Power Company Limited (IL&FS)

Respondents : Powergrid NM Transmission Limited (Powergrid NM) and Ors.

Date of Hearing : **22.09.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, IL&FS  
Ms. Supriya Rastogi, Advocate, IL&FS  
Ms. Lavanya Panwar, Advocate, IL&FS  
Ms. Poorva Saigal, Advocate, Powergrid NM  
Shri Shubham Arya, Advocate, Powergrid NM  
Ms. Pallavi Saigal, Advocate, Powergrid NM  
Ms. Kaavya Madaan, Advocate, Powergrid NM

**Record of Proceedings**

Learned counsel for the Applicant, IL&FS, submitted that the present IA has been filed praying to take the reply of the Applicant (i.e., Respondent No.1 in Original Petition) on the records of Petition No.217/MP/2024, which has been filed by Powergrid NM seeking approval of cost overrun and consequential increase in tariff in respect of its Nagapattina - Salem - Madhugiri Transmission System in terms of the order dated 11.3.2023 passed by the Commission in Petition No.333/MP/2019. Learned counsel submitted that since the communications relating to the Petition were routed to its former employee, they did not come to the notice of the Petitioner Company before the matter was reserved for orders on 25.5.2026 and that the Applicant is not seeking any opportunity for an oral hearing. The learned counsel further stated that the Applicant has also preferred an appeal against the Commission's earlier order dated 11.3.2023, which is presently pending before the APTEL.

2. Learned counsel for Respondent No.1, Powergrid NM (Petitioner in Original Petition), objected to the maintainability of the present IA. Learned counsel submitted that since there is no hiatus between the two stages of reservation of judgment and pronouncing the judgment, such an application after the reservation of the orders cannot be entertained. Learned counsel also submitted that Petition No. 217/MP/2024 was listed for hearing thrice; however, IL&FS failed to enter an appearance before the matter was reserved for orders.



3. Considering the submissions of the learned counsel for the parties, the Commission directed as under:

(a) Issue notice on the IA.

(b) The Respondents to file their replies to the IA, if any, within three weeks, with a copy to the Applicant, who may file its rejoinders within a week thereafter.

4. The IA will be listed for hearing on **19.11.2026**.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**